

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 200 OF 2015**

**&**

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**Dated: 2<sup>nd</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 200 OF 2015**

**In the matter of:-**

**North Karanpura Transmission Co. Ltd.**

**.... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R.1  
Mr. Samir Malik for R.4  
Ms. Swapna Seshadri for R.8  
Ms. Ranjitha Ramachandran  
Mr. Shubam Arya for R.2  
Mr. Rajiv Srivastava for R.33 to 37  
Mr. Bipin Gupta  
Mr. S.K. Bansal for R.25 to 27

**APPEAL NO. 201 OF 2015**

**Talcher-II Transmission Co. Ltd.**

**.... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.4  
  
Mr. Ranjitha Ramachandran  
Mr. Shubam Arya for R.2

## **ORDER**

Learned counsel for the appellant submits that he will file affidavit of service within a week.

Learned counsel for the Respondents seek three weeks time to file reply. They may file the same on or before 23.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 07.04.2016 after serving copy on the other side.

List these matters on **21.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**